

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No.489 of 2020

Vishawjit Misha
@ Vishwajit Mishra

..... **Petitioner**

Versus

The State of Jharkhand

..... **Opp. Party**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner : Mr. A. K. Chaturvedi, Advocate

For the State : Mr. Shekhar Sinha, P.P

03/Dated: 10th September, 2020

I.A. No.4241 of 2020

1. This interlocutory application has been filed under Section 5 of Limitation Act for condoning the delay of 4 days in preferring the present revision.
2. Learned P.P has not raised any serious objection.
3. Heard. In view of the reasons assigned in para - 6 of the supporting affidavit, sufficient cause and reasonable explanation is made out, accordingly the delay is condoned.
4. I.A. No.4241 of 2020 stands allowed.

Cr. Revision No.489 of 2020

1. Learned counsel for the petitioner submits that he shall file the undertaking to remove the defects, as pointed out by the office, as and when the physical functioning of the Court resumes.
2. Heard. If the undertaking is so filed, then office to list the revision, under the appropriate heading, in seriatim.

(AMITAV K. GUPTA, J.)

Chandan/-